SHRI CHITTA BASU: I introduce the Bill.

## THE CONSTITUTION (AMEND-MENT) BILL, 1968 (TO AMEND THE FOURTH SCHEDULE)

SHRI BIREN ROY (West Bengal): Sir. before I move for leave to introduce the Bill, I want to point out a small printing error in the Bill. Under section 2(b), the number should be "233" instead of "223".

THE VICE-CHAIRMAN: All right, you can write about it.

SHRI BIREN ROY: Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BIREN ROY: I introduce the Bill.

## THE REPRESENTATION OF THE **PEOPLE (AMENDMENT) BILL, 1968**

श्रीनिरंजन वर्मा (मध्य प्रदेश) : श्रीमन्, आपकी अनुमति से मैं यह प्रस्ताव करता हं कि लोक प्रतिनिधित्व अधिनियम, 1951 में और संजोधन करने वाले विधेयक को पुरःस्थापित करने की अन्मति दो जाये।

The question was put and the motion was adopted.

श्री नरेजन वर्मा : श्रीमन , मैं विधेयक को पुरःस्थापित करता हं ।

## THE INDIAN PENAL CODE (AMENDMENT) BILL, 1968

SHRI G. R. PATIL (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

The question was put and the motion was adopted.

SHRI G. R. PATIL: Sir. I introduce the Bill.

SHRI BANKA BEHARY DAS (Orissa): Sir, the next Bill to be introduced is in the name.of Shri M. P. Bhargava. If he has authorised me- I do not know whether I have been authorised-I can introduce . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): He is not in the House. He is somewhere else.

SHRI BHUPESH GUPTA (West Bengal): On a point of order. You have said Mr. Bhargava is not in the House, he is somewhere else. Where is he?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): As a Member, I was saying.

SHRI BHUPESH GUPTA: What does that matter? That Member is in the House. We see him physically here. This is an important point of order. It is a visual matter.

AN HON. MEMBER: He is not in his seat.

SHRI BHUPESH GUPTA: That does not matter. Suppose I am sitting in your place and somebody says Mr. Bhupesh Gupta is not in the House, will you accept it? No. All that you will do is to ask Mr. Bhupesh Gupta to come back to his seat and then Sulfil. the function expected of him. I apply the same thing. Mr. Bhargava should get back to his seat by putting somebody else in the Chair and then do what is expected of him.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Banka Behary Das.

## THE CONSTITUTION (AMEND-MENT) BILL, 1968 (TO AMEND **ARTICLES 85 AND 174)**

SHRI BANKA BEHARY DAS: Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BANKA BEHARY DAS: I introduce the Bill.